

12.06 hrs.

[English]

PAPERS LAID ON THE TABLE

Notification Under Governors (Emoluments, Allowances and Privileges) Act

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH): I beg to lay on the Table a copy of the Governors, (Allowances and Privileges) Amendment Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 532(E) in Gazette of India dated the 29th May, 1987 under sub-section (3) of section 13 of the Governors (Emoluments, Allowances and Privileges) Act, 1982. [Placed in Library. See No. LT-4523/87.]

Notification Under Goa, Daman and Diu Reorganisation Act

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI): I beg to lay on the Table a copy of the Goa, Daman and Diu Reorganisation (Removal of Difficulties) Order No. 1 (Hindi and English versions) published in Notification No. S.O. 578(E) in Gazette of India dated the 12th June, 1987 under sub-section (2) of section 71 of the Goa, Daman and Diu Reorganisation Act, 1987. [Placed in Library. See No. LT-4524/87.]

Annual Report and Accounts of Indian Society of International Law, New Delhi for 1985-86

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. NATWAR SINGH): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Indian Society of International Law, New Delhi, for the year 1985-86 along with Accounts. [Placed in Library. See No. LT-4525/87]

Notifications Under Customs Act and Under Central Excise Rules

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

(i) G.S.R. 581(E) published in Gazette of India dated the 17th June, 1987 together with an explanatory memorandum regarding exemption to polyurethanes leather when imported into India for use in the manufacture of footballs from the whole of the basic and additional duties of customs leviable thereon.

(ii) G.S.R. 637(E) published in Gazette of India dated the 2nd July, 1987 together with an explanatory memorandum making certain amendments to Notification No. 179/86-Customs dated the 1st March, 1986 so as to delete three chemicals viz Hexamethyl Dichlorosilane, Bismethyl silyl Urea, N-Methyl Piprazine from the scope of notification which exempt specified drug intermediates from countervailing duty of customs.

(iii) G.S.R. 641(E) and 642(E) published in Gazette of India dated the 3rd July, 1987 together with an explanatory memorandum regarding exemption to scientific and technical instruments, apparatus and equipments, including spare parts and component parts thereof but excluding consumable items required for research purposes by M/s. Hindustan Aeronautics Limited from the basic customs duty in excess of 25 per cent *ad valorem* and from the whole of the additional and auxiliary duties of customs leviable thereon.

(iv) G.S.R. 648(E) published in Gazette of India dated the 7th July, 1987 together with an explanatory memorandum making certain amendments to Notification No. 124/86-Customs dated the 17th February, 1986 so as to replace *ad valorem* duties on Dry Dates by specific rates.

(v) G.S.R. 649(E) published in Gazette of India dated the 7th July, 1987 together with an explanatory memorandum making certain amendments to Notification No. 206/87-Customs dated the 12th May, 1987 so as to exempt dry dates excluding seedless from the levy of auxiliary duty of customs. [Placed in Library. See No. LT-4526/87.]

A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:-

(i) G.S.R. 573 (E) published in Gazette of India dated the 12th June, 1987 together with an explanatory memorandum making certain amendments to Notification No. 221/86-CE dated the 2nd April, 1986 so as to exempt Enamel frit from the whole of the duty of excise leviable thereon.

(ii) G.S.R. 579(E) published in Gazette of India dated the 17th June, 1987 together with an explanatory memorandum making certain amendments to Notification No. 38/87-CE dated the 1st March, 1987 so as to extend concessional excise duty (duty chargeable only on job charges) to platinum ingots recovered from spent catalysts.

(iii) G.S.R. 580(E) published in Gazette of India dated the 17th June, 1987 together with an explanatory memorandum making certain amendments to Notification No. 132/86-CE dated the 1st March, 1986 so as to withdraw the full exemption

available to cellulose triacetate and cellulose triacetate films and prescribe instead an *ad Valorem* rate of duty at 10 per cent.

(iv) G.S.R. 614(E) published in Gazette of India dated the 30th June, 1987 together with an explanatory memorandum regarding exemption to gases which are allowed to escape into the atmosphere by flare system or other-wise from the whole of the duty of excise leviable thereon.

(v) G.S.R. 655(E) published in Gazette of India dated the 10th July, 1987 together with an explanatory memorandum regarding exemption to all goods which are manufactured in workshops situated within the precincts of mines and also are intended for use in the repair of maintenance of machinery used in mines from the whole of the duty of excise leviable thereon. [Placed in Library. See No. LT-4527/87.]

Notification Under Central Reserve Police Force Act

S. BUTA SINGH: I beg to lay on the Table a copy of the Central Reserve Police Force (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 289(E) in Gazette of India dated the 25th April, 1987 issued under section 18 of the Central Reserve Police Force Act, 1949. [Placed in Library. See No. LT-4528/87.]

Notification Under Imports and Exports (Control) Act

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI): I beg to lay on the Table—

(1) A Copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Imports and Exports (Control) Act, 1947:-

(i) The Exports (Control) Eighth

Amendment Order 1987 published in Notification No. S.O. 275(E) in Gazette of India dated the 1st April, 1987.

(ii) The Exports (Control) Ninth Amendment Order, 1987 published in Notification No. S.O. 454(E) in Gazette of India dated the 1st May, 1987.

(iii) S.O. 488(E) published in Gazette of India dated the 15th May, 1987 making certain amendments in the Open General Licence No. 11/87 dated the 1st April, 1987.

(iv) S.O. 489(E) published in Gazette of India dated the 15th May, 1987 making certain amendments in the Open General Licence No. 16/87 dated the 1st April, 1987.

(v) S.O. 559(E) published in Gazette of India dated the 4th June, 1987 making certain amendments in Open General Licence No. 16/87 dated the 1st April, 1987.

(vi) S.O. 626(E) published in Gazette of India dated the 24th June, 1987 making certain amendments in Open General Licence No. 1/87 dated the 1st April, 1987.

(vii) S.O. 627(E) published in Gazette of India dated the 24th June, 1987 making certain amendments in Open General Licence No. 3/87 dated the 1st April, 1987. [Placed in Library See No. LT- 4529/87.]

Notification Under Jute Packaging Materials (Compulsory Use in Packing Commodities) Act

THE DEPUTY MINISTER IN THE MINISTRY OF TEXTILES (SHRI S. KRISHNA KUMAR): I beg to lay on the Table a copy of the Order (Hindi and English versions) published Notification No. S.O. 539(E) in Gazette of India dated the 29th May, 1987

directing that commodities specified in the Schedule annexed to the notification shall be packed in jute packaging material for supply or distribution in such minimum percentage as specified in the said schedule with effect from 1st June, 1987 under subsection (2) of section 3 of the Jute Packaging Materials (Compulsory Use in Packing Commodities) Act, 1987. [Placed in Library See No LT-4530/87.]

12.08 hrs.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing Monday, the 3rd August, 1987, will consist of:-

- (1) Further consideration of the motion regarding appointment of a Joint Committee to enquire into issues arising from the Report of the Swedish National Audit Bureau on the Bofors contract.
- (2) Consideration of any item of Government Business carried over from today's Order Paper.
- (3) Discussion on the Resolutions seeking disapproval of the following Ordinances together with consideration and passing of the Bills in replacement of them:-
 - (a) The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Ordinance, 1987.
 - (b) The National Security (Amendment) Ordinance, 1987.
- (4) Consideration and passing of the Air (Prevention and Control of Pollution) Amendment Bill, 1987.